

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-66/2005/5197/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Rafique Ahmed Tapadar
Principal Judge,
Family Court-II, Kamrup (M),
Guwahati.

Dated Guwahati the 13th June, 2024.

Sub: **Casual leave.**

Ref:- Your letter No. FCK.5/12/PJ/131/2024, dtd. 11.06.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **three days casual leave on 18.06.2024, 19.06.2024 and 20.06.2024**. The Counsellor, Family Court-II, Kamrup (M), Guwahati, and in her absence, the Principal Judge, Family Court-I, Kamrup (M), Guwahati will be in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-66/2005/5198-5199/A, dated , 13-06-2024

Copy forwarded for information to:

1. The Principal Judge, Family Court-I, Kamrup (M), Guwahati.
- ✓ 2. The Project Manager, Gauhati High Court.

h
JT. REGISTRAR (VIGILANCE)